

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'SMC' NEW DELHI**

BEFORE SHRI SATBEER SINGH GODARA, JUDICIAL MEMBER

ITA No. 914/Del/2024
Assessment Year: 2014-15

Rajni Madhan, H. No. 130, Sector 6, Urban Estate Karnal-132001.	<u>Vs</u>	Assessing Officer, Karnal.
PAN: BMWPM 4894 B		
APPELLANT		RESPONDENT
Assessee represented by	Shri Ved Jain, Adv. & Ms. Uma Upadhyay, CA	
Department represented by	Shri Siddharth B.S. Meena, Sr. DR	
Date of hearing	16.12.2024	
Date of pronouncement	16.12.2024	

ORDER

PER SATBEER SINGH GODARA, JM:

This assessee's appeal for assessment year 2014-15 arises against National Faceless Appeal Centre (NFAC), Delhi's DIN and order no. ITBA/NFAC/S/250/2023-24/1059306363(1), dated 03.01.2024, in case no. NFAC/2013-14/10071790, in proceedings u/s 147 of the Income-tax Act, 1961, hereinafter referred to as the 'Act'.

Heard both the parties. Case file perused.

5. Learned counsel representing the assessee only presses for an addition of Rs. 24.50 lakh representing gold loan of 28,33,247/- which had been given to the son and received back from his bank account only. The assessee has admittedly filed

all the relevant evidence and bank statement to this effect which remain unrebutted from the Revenue's side.

3. Faced with this situation, since source of impugned addition of Rs. 24.50 lacks has duly been explained at the behest of the assessee, the same stands deleted. All other remaining grounds are not pressed during the course of hearing.

4. This assessee's appeal is partly allowed in above terms.

Order pronounced in open court on 16.12.2024.

Sd/-
(SATBEER SINGH GODARA)
JUDICIAL MEMBER

MP

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR
ITAT, NEW DELHI